

State vs Faizan
FIR No. 944/20
PS H.V.
U/s 25/54/59 Arms Act

23.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused namely Faizan for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply and as per the same, accused is in JC since 22.11.2020, accused may jump bail and having previous involvement in 12 cases.

On the other hand, Ld. APP for the State has opposed the bail application submitting that allegations are serious in nature.

Heard. Record perused.


Considering the fact that accused is in JC since 22.11.2020, investigation is at initial stage, the accused is having previous involvement in 12 cases and the allegations are serious in



nature, this court is not inclined to release the accused on bail at this time.

Accordingly, application stands dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
23.12.2020

FIR No. 839/20
State vs Irshad
PS H.V.
U/S 379/411/34 IPC

23.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for State through Webex.

Ld. Counsel for applicant.

An Superdari application has been moved on behalf of Applicant to release the case property i.e. **vehicle bearing no. DL 1LP 3856** on superdari through e-mail.

Reply of IO filed. Reply perused.


Considering the submissions, the case property i.e. **vehicle bearing no. DL 1LP 3856** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested. Applicant is directed to join investigation.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The Sub. APPLication stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
23.12.2020

FIR No. 839/20
State vs Ansar
PS H.V.
U/S 379/411/34 IPC

23.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for State through Webex.

Ld. Counsel for applicant.

An Superdari application has been moved on behalf of Applicant to release the case property i.e. **vehicle bearing no. DL 5SCJ-1180** on superdari through e-mail.

Reply of IO filed. Reply perused.

Considering the submissions, the case property i.e. **vehicle bearing no. DL 5SCJ-1180** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested. Applicant is directed to join investigation.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The Sub. APPLication stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
23.12.2020

FIR No. 242/18
Pranav Rastogi vs Milind Gupta & Ors.
PS F.B.

23.12.2020

Matter is taken up through video conferencing mode.

Present: Counsel for the accused through Webex.

IO is present with case diary.

No satisfactory explanation is given by IO regarding the delay in investigation as more than two years have elapsed after registration of FIR. IO has submitted that investigation shall be completed within two months.

Let the matter be put up before concerned DCP and the status report be called regarding the investigation for 22.02.2021.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
23.12.2020

FIR No. 60/20
State vs Unknown
PS H.V.


23.12.2020

Matter is taken up through video conferencing mode.

Present: Complainant with counsel through Webex.

Status report received and IO has requested for more time.

Issue notice to the IO to be physically present on next date of hearing and filing the status report for 27.01.2021.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
23.12.2020

FIR No. 937/20
State Vs unknown
PS Harsh Vihar
u/s 392/34 IPC

23.12.2020


Matter is taken up through video conferencing mode.

Present: Ld.APP for the State is stated to be available through Webex.

An application for superdari releasing Mobile phone has been received through through e-mail

Let reply be called from concerned SHO/IO for 25.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
23.12.2020

FIR No. 526/20
State Vs unknown
PS Farsh Bazar
u/s 379 IPC

23.12.2020


Matter is taken up through video conferencing mode.

Present: Ld.APP for the State is stated to be available through Webex.

An application for superdari releasing Coffee Machine & one Mobile has been received through through e-mail

Let reply be called from concerned SHO/IO for 25.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
23.12.2020